

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 83/(MAH)/2012
C.A. No. 117/2015

CORAM:



Present: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Mr. Goverdhan M. Savalia
V/s.

M/s. Shyamkarna Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
10	Yash Jain w/f Malai & Co.	Advocate for Petitioner	
	M.M. Nari	Adv. for Resp.	

ORDER

C.A. No. 117/2015 in T.C.P. No.83/397-398/CLB/MB/MAH/2012

1. The Learned Representatives of both the sides are present.
2. Seeking adjournment. Granted. The matter is posted to **24.01.2018**.

Sd/-

11.12.2017

Aah

BHASKARA PANTULA MOHAN
Member (Judicial)